

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 36 OF 2019 IN
APPEAL NO. 22 OF 2019 &
IA NO. 1483 OF 2018**

Dated: 25th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

TANGEDCO

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. S. Vallinayagam
Ms. S. Amali
Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv
Mr. Hemant Singh
Mr. Nishant Kumar
Mr. Ambuj Dixit for R-2

ORDER

Learned counsel for Appellant submits that the Appellant would be furnishing other documents required by Respondent Licensee by today, so that reconciliation could be completed within two weeks.

Learned Counsel for Respondent Generating Company submits that about Rs.135 crores claimed towards the change in law and 31st March 2019 is the deadline to make payments. In view thereof, we direct the

Appellant to pay 50% out of the said amount of Rs.135 crores to Respondent No. 2.

List the IA for further hearing on **15.04.2019**

(S. D. Dubey)
Technical Member
tpd/pk

(Justice Manjula Chellur)
Chairperson